

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 02.05.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA No.331/2020, IA No.459/2020, IA No.596/2020, IA (IBC)/110/2021, IA (IBC)/112/2021, IA (IBC)/545/2022 in CP(IB) No.374/7/HDB/2019</b>
<b>NAME OF THE COMPANY</b>	<b>Neerajakshi Iron and Steel Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Corporation Bank</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Neerajakshi Iron and Steel Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

**Present:** Ld. Counsel Mrs. JVL Bharati for the Resolution Professional.

It is stated by the Ld. Counsel for the Resolution Professional that the petition filed before the Hon'ble Supreme Court of India has already been withdrawn and accordingly, the petition has been dismissed as withdrawn. Let copy of the order passed by the Hon'ble Supreme Court be filed by the next date of hearing. **Matter is adjourned to 31.05.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**